

"Sarat Petty Offences Fine Deposit Scheme"

This Scheme is a small step in the direction of making our criminal justice delivery system more user-friendly, time saving and more responsive to the changing need of the society. The object is to provide speedy justice to all concerned in regard to Petty Offences under section 206(2) of the Criminal Procedure Code 1973. These would include Traffic Challan under the Motor Vehicles Act, Challans under the Police Act, Public Gambling Act, Kshetra Panchayat and Zila Panchayat Adhiniyam. Such Criminal Cases can be summarily disposed of under section 260 and 261 of the Criminal Procedure Code, 1973, without compelling the litigant to appear in the Court. This would be a small step in taking justice to the doorsteps of the litigant, in which the State Bank of India is helping us.

At the bottom of each Special Summons, a note shall be made, informing the litigant that if he desires to plead guilty to the charge and does not want to contest the case, then in addition to the other modes provided in section 206 of the Code, he may deposit the fine specified in Special Summons in cash, in any branch of the State Bank of India. On such deposit the case shall stand disposed of or closed. A receipt in three parts shall be enclosed with each Special Summon mentioning therein the details of the account known as Power Jyoti Account, Court Number, Case Number, Year, proposed fine along with a fixed amount of Rs. 50/- to be charged by the bank as handling charges. In this manner a litigant, upon receipt of the Special Summons, shall have to merely deposit the fine specified in the Special Summons in the bank with the help of deposit slip enclosed with Summons and the bank shall inform the Court concerned that Fine has been deposited. The case shall then be treated as disposed of or closed. The litigant will, therefore, not be required to go the Court on receipt of summons for Petty Offences.

ॐ नमो भगवते वासुदेवाय
प्राप्त सं 30
छोटे अपराध के अभियुक्त को विशेष समझ
(धारा 200 देखिये)

प्रेषित: (अभियुक्त का नाम)
 (पता)

के छोटे अपराध (आरोपित अपराध का संक्षिप्त विवरण) के आरोप का उत्तर देने के लिए आपको
 हार्जिसी आवश्यक है, अतः आपसे अपेक्षा की जाती है कि आप स्वयं (या पत्नी/पति द्वारा) (पति/पत्नी) के समक्ष
 20 के धारा के दिन हार्जिस हो या यदि आप पति/पत्नी के समक्ष
 हार्जिस हुए बिना आरोप के खोपी होने का अभियोजन करना चाहते हैं तो खोपी होने का लिखित रूप से अभियोजन और जुर्माने के
 रूप में रूपरेखा की सहायता के साथ के पूर्व में दे या यदि आप पत्नी/पति द्वारा हार्जिस होना चाहते हैं तो खोपी
 होने का अभियोजन ऐसे पत्नी/पति की मार्फत करना चाहते हैं तो अपनी ओर से इस प्रकार खोपी होने का अभियोजन करने के लिए आप ऐसे
 पत्नी/पति को लिखित रूप से परिचित करें और ऐसे पत्नी/पति को प्रमाण जुर्माने का संवय करें। इसमें पूरा नहीं होने चाहिये।

तारीख के 20
 न्यायालय की मुद्रा

हस्ताक्षर

नोट :
 इस सम्मन में वर्णित अर्थदण्ड की धनराशि संलग्न के द्वारा भारतीय स्टेट बैंक का किसी भी शाखा में जमा करके आप
 अपना मुकदमा समाप्त करा सकते हैं।

ॐ नमो भगवते वासुदेवाय
प्राप्त सं 30
छोटे अपराध के अभियुक्त को विशेष समझ
(धारा 200 देखिये)

प्रेषित: (अभियुक्त का नाम)
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तारीख के 20
 न्यायालय की मुद्रा

हस्ताक्षर

नोट :
 इस सम्मन में वर्णित अर्थदण्ड की धनराशि संलग्न के द्वारा भारतीय स्टेट बैंक का किसी भी शाखा में जमा करके आप
 अपना मुकदमा समाप्त करा सकते हैं।

" Form No. 30

SPECIAL SUMMONS TO A PERSON ACCUSED OF A PETTY OFFENCE

To..... (Name of accused)..... of..... (address)

WHEREAS your attendance is necessary to answer a charge of a petty offence (state shortly the offence charged), you are hereby required to appear in person (or by pleader) before (Magistrate) of.....on the..... day of20 or if you desire to plead guilty to the charge without appearing before the Magistrate, to transmit before the aforesaid date the plea of guilty in writing and the sum of.....rupees as fine, or if you desire to appear by pleader and to plead guilty through such pleader, to authorise such pleader in writing to make such a plea of guilty on your behalf and to pay the fine through such pleader. Herein fail not.

Dated, this..... day of20.....

(Seal of the Court)

(signature).....

Note:- If the accused desires to deposit the amount of fine, he may deposit the fine in any branch of State Bank of India.

Challan/ Deposit slip for Collection of penalty imposed by District Courts

Annexure A

Bank's copy To be retained by Bank as Voucher	Court's copy To be retained by Bank	Depositor's copy To be given to Depositor																												
<p>STATE BANK OF INDIA (Can be deposited in any branch in CASH only)</p> <p>ACCOUNT NO. _____ Power Jyoti a/c</p> <p>DISTRICT JUDGE, DIST. _____</p> <p>(Mandatory for Bank to enter Name and Registration number in CBS Screen CAREFULLY & CORRECTLY)</p> <p>Name of depositor _____</p> <table border="1" style="width:100%; font-size: small;"> <tr> <th colspan="3">Registration number</th> <th rowspan="2">Pl. read carefully, without scribble characters / - 102 Court No. - 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100</th> </tr> <tr> <th>Case No. (4 digits)</th> <th>Case Number (5 digits)</th> <th>Year (2 digits)</th> </tr> <tr> <td> </td> <td> </td> <td> </td> </tr> </table> <p>Amount of Penalty (Above mentioned a/c no) _____</p> <p>Amt. of Commission (Branch Commission account) _____ 5%</p> <p>Total amount received _____</p> <p>Total amount in words _____</p> <p>Bank's Journal Number _____</p> <p>Date of Deposit _____</p> <p>Bank's Stamp Signature _____</p>	Registration number			Pl. read carefully, without scribble characters / - 102 Court No. - 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100	Case No. (4 digits)	Case Number (5 digits)	Year (2 digits)				<p>STATE BANK OF INDIA</p> <p>Account No. _____</p> <p>DISTRICT JUDGE, DIST. _____</p> <p>Name of depositor _____</p> <table border="1" style="width:100%; font-size: small;"> <tr> <th colspan="3">Registration number</th> </tr> <tr> <th>Case No.</th> <th>Case Number</th> <th>Year</th> </tr> <tr> <td> </td> <td> </td> <td> </td> </tr> </table> <p>Amount of Penalty _____</p> <p>Amt. of Commission _____ 5%</p> <p>Total amount received _____</p> <p>Bank's Journal Number _____</p> <p>Date of Deposit _____</p> <p>Bank's Stamp Signature _____</p>	Registration number			Case No.	Case Number	Year				<p>STATE BANK OF INDIA</p> <p>Account No. _____</p> <p>DISTRICT JUDGE, DIST. _____</p> <p>Name of depositor _____</p> <table border="1" style="width:100%; font-size: small;"> <tr> <th colspan="3">Registration number</th> </tr> <tr> <th>Case No.</th> <th>Case Number</th> <th>Year</th> </tr> <tr> <td> </td> <td> </td> <td> </td> </tr> </table> <p>Amount of Penalty _____</p> <p>Amt. of Commission _____ 5%</p> <p>Total amount received _____</p> <p>Bank's Journal Number _____</p> <p>Date of Deposit _____</p> <p>Bank's Stamp Signature _____</p>	Registration number			Case No.	Case Number	Year			
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